

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:2444
ANSWERED ON:07.08.2003
TAX ON LAND PURCHASED BY IOCL
LAXMAN GILUWA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

to the reply given to Unstarred Question No.2780 dated August 1, 2002 and state:

- (a) whether IOCL in Madhya Pradesh is paying annual tax on land purchased between 1999 to 2000 by various State Government agencies;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefore?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI SUMITRA MAHAJAN)

(a) to (c): Yes, Sir. During the period 1999-2000, Indian Oil Corporation Limited (IOC) had purchased only one plot of land, from a Government agency, at Siltara in district Raipur in the State of Madhya Pradesh. However, this location now falls in the State of Chhattisgarh. IOC has paid Rs. 30,534.00 towards annual tax for this land.